

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)-290/(ND)/2017

In the matter of :

Mr. Neel Kumar

....PETITIONER

Vs.

ABW Infrastructure Limited

..RESPONDENT

SECTION :

Under Section 7 of (IBC) Code, 2016

Order delivered on 05.10.2017

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)


For the Petitioner : Mr. Mayank Goel, Advocate..for Fin. Creditor

For the Respondent : -

ORDER

Learned Counsel for the Financial Creditor is present.

In view of the reference pending before the Hon'ble Principal Bench of NCLT on the legal issue as to whether when winding up proceedings are pending before the Hon'ble High Court, Insolvency matters to be heard by NCLT and the said matter has been posted for hearing on 16.10.2017, this matter is hence adjourned to 25.10.2017

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
05.10.2017